

(b) whether Government propose to appoint an independent agency to look into the appointments made in Indian Airlines and Air India to remove corruption in both the Public Undertakings and if not, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND THE MINISTER OF CIVIL AVIATION (SHRI MOTI LAL VORA): (a) No, Sir.

(b) Does not arise.

गुडगांव के लिये दिल्ली परिवहन निगम की बसें

1918. श्री धूलेश्वर मोणा : क्या जल-भूतल परिवहन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या दिल्ली परिवहन निगम दिल्ली (केन्द्रीय सचिवालय तथा शिवाजी स्टेडियम) और गुडगांव के बीच अपनी बसें चलाता है ;

(ख) यदि हां, तो इन बसों की संख्या कितनी है और ये इन दोनों स्थानों से कितने-कितने समयान्तराल से चलती हैं ;

(ग) क्या दिल्ली परिवहन निगम इन बसों में दैनिक यात्रियों के लिये पास-मुविट्राए उपलब्ध कराने का विचार रखता है ;

(घ) यदि हां, तो कब तक ; और

(ङ) यदि नहीं, तो इसके क्या कारण हैं ?

जल-भूतल परिवहन मंत्रालय के राज्य मंत्री (श्री राजेश पायलट) : (क) और (ख) दिल्ली परिवहन निगम शिवाजी स्टेडियम/केन्द्रीय सचिवालय दिल्ली और सोहना/गुडगांव के बीच 5 बसों से और 30 मिनट की फ्रिक्वेंसी के साथ बस सेवाएं चलाता है। इसके अलावा दिल्ली परिवहन निगम अजमेरी गेट और सोहना के बीच भी बाया गुडगांव 30 मिनट की फ्रिक्वेंसी के साथ 5 बसें चलाता है।

(ग) जी नहीं।

(घ) प्रश्न नहीं होता।

(ङ) दिल्ली परिवहन निगम के पास-विविधनों में अन्तराज्यीय रूटों पर पास जारी किए जाने का कोई प्रावधान नहीं है।

Justice REGE commission

1919. SHRI A. G. KULKARNI.

SHRI RASHEED MASOOD:

SHRI JOHN F.

FERNANDES:

Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether Justice Rege Commission has submitted its report probing into collapse of the Nehru bridge across Mandovi river;

(b) if so, details thereof;

(c) the names of the officials indicted by commission for the collapse of the bridge; what action has been taken against these guilty officials; and

(d) what action Government propose to take against the contractor who colluded with officials?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI RAJESH PILOT): (a) Yes, Sir.

(b) to (d) Details of the findings of the Commission are enclosed. [See Appendix CXVVI, Annexure No. 72] Examination of the report is yet to be completed.

Discovery of rare fungus

@1919-A. SHRI ANAND SHARMA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that the scientists at the VCRC Pondicherry have discovered a rare fungus 'toly-pocladium cylindrosporum—a source of life saving drug; and

(b) if so, the details of the discovery and the proposals if any, for commercial production of the life-saving drug?

@Previously Unstarred Question 1955 transferred from the 12th May, 1988.

THE MINISTER OF HEALTH AND FAMILY WELFARE AND THE MINISTER OF CIVIL AVIATION (SHRI MOTI LAL VORA): (a) and (b) Yes, Sir. The Scientists working at the Vector Control Research Centre, Pondicherry have succeeded in isolating and identifying an active metabolite-Cyclosporine from a fungal isolate. This compound is used as an immunosuppressant to prevent rejection phenomenon in graft-operation. It is an expensive drug and is imported into India. Efforts are underway for commercial production of cyclosporine. As and when it is achieved, it would be possible for the Indian Pharmaceutical firms to enter the world market.

12 Noon

STATEMENT BY MINISTER

1. Correcting the reply given in the Rajya Sabha on the 16th March, 1988 to a supplementary to starred question 303 regarding new airports in the country.

THE MINISTER OF HEALTH AND FAMILY WELFARE AND THE MINISTER OF CIVIL AVIATION (SHRI MOTI LAL VORA): Madam Deputy Chairman, during the exchange of Supplementaries arising out of Starred Question No. 303, answered on 16.3.88, this House was *inter alia* informed that there are only four international airports in the country and for declaring the fifth one approval of the Parliament will be obtained.

The correct position in the matter is that under section 1(3) of the International Airports Authority Act, 1971, the Central Government may, by a notification in the official gazette, apply the provisions of International Airports Authority Act to any other (New) aerodrome whereat international air transport services are operated or intended to be operated with effect from such date as may be specified in the notification. It follows, therefore, that Central Government is competent to declare any air-

port as international airport without seeking prior Parliamentary approval.

DR (SHRIMATI) SAROJINI MAHISHI: Madam, I would like to have some clarification from the Minister. The Central Government is competent to declare any other airport as international airport, the Minister was kind enough to say. We are not questioning the competence of the Central Government. We would like to know whether the Central Government considers the Trichar Airport, the Banaras Airport and such other airports where international aircraft are also landing and taking off, as international airports, whether they go along the rules and regulations and whether there are sophisticated equipment which are necessary for making an international airport.

SHRI MOTI LAL VORA: Madam Deputy Chairman, they are not international airports but international chartered flights are coming to those airports.

PAPERS LAID ON THE TABLE

Notifications of the Ministry of civil aviation

THE MINISTER OF HEALTH AND FAMILY WELFARE AND THE MINISTER OF CIVIL AVIATION (SHRI MOTI LAL VORA): Madam, on behalf of Shri Jagdish Tytler, I beg to lay on the Table, under section 40 of the National Airports Authority Act, 1985, a copy each (in English and Hindi) of the following Notifications of the Ministry of Civil Aviation:—

(i) S.O. No. 51(E), dated the 13th January, 1988 publishing the National Airports Authority (Conditions and Limitations of Appointment of Officers and other employees) Rules, 1987.

(ii) S.O. No. 146(E), dated the 4th February, 1988, publishing the National Airports Authority (Conditions of Service of the Chairman and other Members) Rules 1987.

(iii) S.O. No. 179(E), dated the 12th February, 1988 publishing the